GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 1425 ANSWERED ON 26/07/2022

ISSUES HAMPERING MGNREGS

1425. SHRI V.K.SREEKANDAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that fake job cards, widespread corruption, late uploading of muster rolls, and huge pending payments for wages and materials are among the issues hampering the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) apart from insufficient funding;
- (b) whether it is a fact that genuine labourers were not getting their dues while money keeps changing hands due to collusion of unscrupulous elements surrounding the implementation of scheme at ground level;
- (c) whether it is a fact that there are incidents of the non-availability of labourers working in MGNREGS site while on paper the number of labourer stayed intact and full; and
- (d) whether it is also true that the intent of a demand driven scheme for the marginalised section has been defeated due to huge pending wages and material cost and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI)

(a) to (d): No, Sir. Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme which provides for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. It provides livelihood security, i.e. fall back options for livelihood for the rural households, when no better employment opportunity is available.

Mahatma Gandhi NREGS is implemented by the State Governments and responsibility for effective implementation including issuing of Job cards to eligible workers and timely validation thereof rest with them. Multiple directive has been issued to the State Government to get the registered households verified through Gram Panchayat from time to time to ensure correctness in the database of the programme.

As per Para 3 of Schedule-II of the Mahatma Gandhi NREG Act, the job card is valid for at least five years after which, it may be renewed after due verification. The States may hold time bound campaigns to verify/ update Job Cards on a periodic basis. It is the role of the District Programme Coordinator and the State Government to ensure that these verification campaigns are conducted in a time bound manner. The Aadhar number is also being seeded with the job card for effective identification of the beneficiary.

Details of number of Job cards deleted and number of Job card included under Mahatma Gandhi NREGS in last three financial year 2019-20, 2020-21 and 2021-22 and current financial year 2022-23 (as on 19.07.2022) is given below:

						2022-23	
2019-20		2020-21		2021-22		(as on 19.07.22)	
No. of	No. of	No. of	No. of	No. of	No. of	No. of	No. of
Jobcard	Jobcard	Jobcard	Jobcard	Jobcard	Jobcard	Jobcard	Jobcard
deleted	included	deleted	included	deleted	included	deleted	included
1433616	6953292	2797917	19131367	2916967	13219214	431337	2032798

State/UT-wise details of employment provided (in persondays generation) under Mahatma Gandhi NREGS in last three financial year 2019-20, 2020-21 and 2021-22 and current financial year 2022-23 (as on 21.07.2022) is given at **Annexure-I.**

State/UT-wise details of fund released under Mahatma Gandhi NREGS in last three financial year 2019-20, 2020-21 and 2021-22 and current financial year 2022-23 (as on 20.07.2022) is given at **Annexure-II.** Ministry is committed to make necessary funds available for the programme.

The responsibility of implementation of Mahatma Gandhi NREGA is vested with the Government of States/UTs. The Ministry has a comprehensive system of monitoring and review mechanism for Mahatma Gandhi NREGS. Some of the important elements of the above framework are listed below:

- i. The Ministry regularly reviews the performance of the implementation of Mahatma Gandhi NREGS in States/UTs through various fora viz., Mid-Term Review, Labour Budget meetings, Labour Budget Revision meetings, Programme Review meetings. Central Employment Guarantee Council and State Employment Guarantee Councils periodically monitor implementation of the programme.
- ii. National Level Monitors, Common Review Missions and Officers of the Ministry visit States/UTs at regular interval to review implementation of the programme. After the field visits, the findings/shortcomings and recommendations are shared with the States/UTs for appropriate action at their end.
- iii. Auditing Standards for Social Audit have been issued and States/UTs have been advised to establish independent Social Audit Units, conduct Social Audit as per Audit of Scheme Rules, 2011, take action on its findings and training of village resource persons for conducting Social Audit etc. Internal Audit Teams of the Department also conduct regular audit.
- iv. Steps have been taken to strengthen transparency and accountability which include geotagging of assets, Direct Benefit Transfer (DBT), National electronic Fund Management System (NeFMS), Aadhar Based Payment System (ABPS), Software for Estimate Calculation using rural rates for Employment (SECURE) and appointment of Ombudsperson in every district of States/UTs.
- v. Steps have been taken for establishment of State Technical Cell at various level for qualitative monitoring and supervision of works under Mahatma Gandhi NREGS.
- vi. In order to ensure higher level of monitoring and oversight, National Mobile Monitoring System and Area Officer App have been introduced. In the former, attendance of workers on a particular work, where more than 20 workers are employed is taken daily along with a geo-tagged & time stamped photograph of theirs. The latter has been designed to ensure that field officials do conduct inspections in the requisite numbers and look into all the relevant aspects of the scheme.
- vii. In addition Central and State Employment Guarantee Councils, District Development Coordination and Monitoring Committees (DISHA) as also PRIs do also take up the monitoring and oversight of the Programme.

State/UT-wise details of employment provided (in persondays generation) under Mahatma Gandhi NREGS in last three financial year 2019-20, 2020-21, 2021-22 and current financial year 2022-23 (as on 21.07.2022).

		P	Persondays generated (in crore)				
Sl. No.	State/UTs	2019-20	2020-21	2021-22	2022-23 (as on 21.07.22)		
1	ANDHRA PRADESH	20.02	25.93	24.18	15.7		
2	ARUNACHAL PRADESH	0.86	1.28	1.59	0.1		
	ASSAM	6.23	9.12	9.19	2.4		
4	BIHAR	14.16	22.76	18.14	12.2		
5	CHHATTISGARH	13.62	18.41	16.92	2.5		
6	GOA	0.00340	0.01096	0.00949	0.0030		
7	GUJARAT	3.54	4.82	5.68	2.6		
8	HARYANA	0.91	1.80	1.46	0.3		
9	HIMACHAL PRADESH	2.59	3.36	3.71	1.0		
10	JAMMU AND KASHMIR	3.13	4.07	4.06	0.1		
11	JHARKHAND	6.42	11.76	11.32	1.8		
12	KARNATAKA	11.19	14.80	16.41	5.3		
13	KERALA	8.02	10.23	10.60	2.0		
14	LADAKH	0.19	0.21	0.19	0.0		
15	MADHYA PRADESH	19.30	34.20	30.01	9.8		
16	MAHARASHTRA	6.30	6.79	8.25	3.9		
17	MANIPUR	2.34	3.31	3.06	0.0		
18	MEGHALAYA	3.70	3.84	3.94	0.1		
19	MIZORAM	1.92	1.99	2.01	0.6		
20	NAGALAND	1.38	1.80	1.93	0.6		
21	ODISHA	11.14	20.81	19.78	7.3		
22	PUNJAB	2.35	3.77	3.32	0.9		
23	RAJASTHAN	32.87	46.05	42.43	13.6		
24	SIKKIM	0.29	0.37	0.34	0.0		
25	TAMIL NADU	24.85	33.39	34.57	9.4		
26	TELANGANA	10.71	15.80	14.58	9.1		
27	TRIPURA	3.44	4.37	4.26	0.8		
28	UTTAR PRADESH	24.44	39.45	32.59	12.6		
	UTTARAKHAND	2.06					
30	WEST BENGAL	27.23	41.40				
	ANDAMAN AND NICOBAR	0.0221	0.0261				
32	LAKSHADWEEP	0.0004	0.0002		0.000		
33	PUDUCHERRY	0.0765	0.1057	0.0615	0.031		
	DN HAVELI AND DD	0.0000					
	Total	265.33	389.08	363.46	119.8		

(As per NREGASoft)

State/UT-wise details of fund released under Mahatma Gandhi NREGS in last three financial year 2019-20, 2020-21, 2021-22 and current financial year 2022-23 (as on 20.07.2022).

	2 and current financial year 2022-23 (as	Fund released (Rs. in crore)					
Sl. No.	States/UTs	2019-20	2020-21	2021-22	2022-23 (as on 20.07.22)		
1	ANDHRA PRADESH	7204.72	10305.10	7182.67	3294.45		
2	ARUNACHAL PRADESH	210.20	340.28	453.74	119.73		
3	ASSAM	1687.52	2602.33	2220.26	893.26		
4	BIHAR	3250.94	7284.24	5407.37	2468.59		
5	CHHATTISGARH	2640.32	3943.48	3894.34	553.36		
6	GOA	2.17	3.57	0.04	1.57		
7	GUJARAT	747.58	1478.12	1615.24	809.26		
8	HARYANA	338.13	763.56	722.68	96.75		
9	HIMACHAL PRADESH	597.48	948.33	975.75	553.02		
10	JAMMU AND KASHMIR	1183.70	1152.32	950.14	85.13		
11	JHARKHAND	1272.93	3424.08	3063.83	608.92		
12	KARNATAKA	5462.71	5500.99	6028.08	2821.37		
13	KERALA	3520.17	4286.78	3551.93	1238.66		
14	LADAKH	0.00	0.00	59.04	16.68		
15	MADHYA PRADESH	4718.94	9086.73	8479.09	1992.32		
16	MAHARASHTRA	1670.66	1600.26	2056.46	1045.21		
17	MANIPUR	610.75	1306.74	563.11	756.50		
18	MEGHALAYA	1024.44	1284.17	1121.66	470.98		
19	MIZORAM	525.08	590.45	548.92	150.67		
20	NAGALAND	330.45	483.82	569.46	150.29		
21	ODISHA	2432.78	5215.29	5680.15	2018.81		
22	PUNJAB	748.86	1239.14	1257.59	247.97		
23	RAJASTHAN	7267.48	8920.76	9867.75	4365.39		
24	SIKKIM	82.69	110.17	112.42	19.14		
25	TAMIL NADU	5559.69	8788.82	9638.13	3328.63		
26	TELANGANA	2221.32	4111.21	4105.20	1926.73		
27	TRIPURA	731.14	1194.99	988.88	308.99		
28	UTTAR PRADESH	6017.02	12014.10	8509.57	4151.06		
29	UTTARAKHAND	455.80	886.27	642.03	337.21		
30	WEST BENGAL	8507.61	11454.05	7507.80	0.00		
31	ANDAMAN AND NICOBAR	5.84	4.86	7.63	4.61		
32	LAKSHADWEEP	0.24	0.00	0.30	0.00		
33	PUDUCHERRY	16.92	26.84	13.07	12.54		
34	DN HAVELI AND DD	0.00	0.00	0.00	0.00		